

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:6566
ANSWERED ON:09.05.2005
BLACKMARKETING OF FERTILIZERS
Patel Shri Jivabhai Ambalal;Singh Deo Smt. Sangeeta Kumari

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has received complaint of black marketing of fertilizers used in Rabi crops;
- (b) if so, the reasons therefor; and
- (c) the manner in which the Government proposes to check black-marketing?

Answer

THE MINISTER OF CHEMICALS AND FERTILIZERS & MINISTER OF STEEL (SHRI RAM VILAS PASWAN)

(a) to (c): Under clause 21 of the Fertilizer Control Order (FCO), 1985, it is mandatory to print the maximum retail price on the container of all kinds of fertilizers, whether under statutory price control or out of the purview of the statutory price control. No person shall charge higher than the price printed on the bag. Any person violating this mandatory provision of FCO is held liable to be proceeded against for administrative/punitive measures under the provisions of FCO and Essential Commodities Act. The State Governments are the enforcement agencies and are adequately empowered to take appropriate action against the offender who indulge in any kind of malpractices.